## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-154(ND)/2017

IN THE MATTER OF:

Mr. Sumit Gupta

Vs.

MOD Serap Industries Pvt. Ltd.

....

Applicant/petitioner

... Respondent

Order under Section 271 & 272 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner : Mr. A.K. Kuchhal, Mr. Dheeraj Kumar (Adv.)

## ORDER

Learned Counsel for the petitioner states that ROC has filed reply but the copy of same is not available on record nor the Company Prosecutor, Mr. Manish Raj, has a copy of that reply. Let a copy of the reply be placed on record by the Learned Company Prosecutor.

List on 25th January, 2018

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 KB